

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION

Srinagar, 12TH the September, 2024

S.O 468.— In exercise of powers conferred by section 36 of the Narcotics Drugs and Psychotropic Substances Act, 1985, Government of Jammu and Kashmir with the concurrence of Hon'ble Chief Justice of High Court of Jammu & Kashmir and Ladakh is pleased to constitute the Special NDPS Court, Anantnag for District Anantnag having territorial jurisdiction over District Anantnag and also to appoint the Special Judge UAPA Court, Anantnag as Special Judge NDPS Court, Anantnag till such time the post is filled up on regular basis.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/57/2021-10.

Dated.12-09-2024.

Copy to the:

1. Ld. Advocate General, J&K, Srinagar.
2. Principal Secretary to Government, Home Department.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Director General of Police, J&K.
5. Director General of Prosecution, J&K.
6. Registrar General, High Court of Jammu and Kashmir and Ladakh, Srinagar. This is with reference to his letter No. 40461/RG/GS dated 11-09-2024.

7. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir and Ladakh, Srinagar.
8. Inspector General of Police, Crime Branch, J&K.
9. Concerned Judicial Officer.
10. Deputy Commissioner, Anantnag.
11. Sr. Superintendent of Police, Anantnag.
12. Director, Archeology, Archives and Museums, J&K, Srinagar.
13. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
14. I/C Website, Department of Law, Justice & PA.
15. S.O Section, Department of LJ&PA (w. 7. s.c).
16. Concerned file.

Ashish Gupta
12.09.24

(Ashish Gupta)

Special Secretary to Government